

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.4422
TO BE ANSWERED ON 19TH JULY, 2019**

UNETHICAL PRACTICES

4422. SHRI SYED IMTIAZ JALEEL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Medical Council of India (MCI) has reinterpreted the code of Medical Ethics Regulation, 2002 applicable to all doctors barring their Associations;
- (b) if so, whether IMA has started unethical practices by endorsing commercial products certifying them as healthy;
- (c) if so, whether MCI has received such complaints; and
- (d) if so, the number of complaints received and action taken or being taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (d): Medical Council of India with the prior approval of the Central Government has notified Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002. The amended clause 6.8 (Code of Conduct for doctors in their relationship with pharmaceutical and allied health sector industry) of the said regulations prohibits doctors from taking gifts, travel facilities, hospitality and cash or monetary grants from pharmaceutical and allied health sector industry. This includes endorsement of any drug or product of the industry publically. These regulations are applicable on all the doctors, however, do not include their Association.